

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 03/08/2018

Misc. Application No.224 of 2018
In
Appeal (L) No.191 of 2018

Anirudh Sethi
B-238, Anand Baugh Housing Co-op. Scy.,
Behind Sussen Tarasli Road,
Makarpura, Baroda,
Pin – 390 010.

... Applicant /
Appellant

Versus

Securities and Exchange Board of India
SEBI Bhavan,
Plot No.C-4A, G Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.

... Respondent

Mr. K.C. Jacob, Advocate i/b Corporate Law Chambers for the
Applicant/Appellant.

None for the Respondent.

CORAM : Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair, Member (Oral)

1. Not on board. Mentioned by the Counsel for the
applicant/appellant.

2. This Misc. Application is filed to remedy the objections raised by
the Registry vide letter dated 18th May, 2018.

3. Counsel for the appellant Shri K.C. Jacob now states that all objections have been rectified and the appeal may be registered.

4. Accordingly, Misc. Application is allowed and the Registry is directed to register the appeal.

Sd/-
Dr. C.K.G. Nair
Member

03/08/2018

Prepared & compared by-dg